

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5134  
ANSWERED ON:26.04.2013  
LEGISLATION FOR SCSP AND TSP  
Lingam Shri P.;Panda Shri Prabodh;Thamaraiselvan Shri R.

**Will the Minister of FINANCE be pleased to state:**

(a) whether a proposal to enact a central legislation to ensure 22.5 per cent of the Union Budget exclusively for Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP) and for its effective implementation is under consideration of the Government; and

(b) if so, the details thereof and the steps being taken in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri Namo N a rain Meena)

(a) &(b) No Sir.

With a view to provide adequate funds under SCSP and TSP, Planning Commission had earmarked allocation in proportion to the population of Scheduled Castes and Scheduled Tribes into four categories: (i) No Obligation; (ii) Earmarking outlays less than 15% for SCs and 7.5% for STs; (iii) Earmarking of outlays between 15%-16.2% for SCs and 7.5%-8.2% for STs and (iv) Earmarking more than 16.2% for SCs and more than 8.2% for STs. Accordingly, Planning Commission had been earmarking funds for the purpose of SCSP and TSP to concerned Ministries/ Departments from 2011-12 onwards.

Separate Minor Heads `789-Special Component Plan for Scheduled Castes and `796-Scheduled Tribe Sub-Plans` under Functional/Transactory Head of Accounts had also been opened by the concerned Ministries/ Departments. The provisions made under these Minor Heads will not be allowed to be Re-appropriated, except to the same Minor heads in other schemes under `Special Component Plan for Scheduled Castes` (Code No.789) and `Tribal Sub Plan` (Code No. 796). Strict instructions have been issued prohibiting any reappropriation out of SCSP or TSP.